

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.706/19, P.S. Nihal Vihar
U/s 304B IPC

State Vs. Pawan Kumar

25.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. B.K. Sharma, Ld. Counsel for accused Pawan Kumar
IO absent*

This is an application dated 24.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Pawan Kumar for grant of regular bail.

It is informed by the Ld. Counsel for accused that the case is pending trial before the Court of Ld. District & Sessions Judge (West) and requests for placing the application before such Court.

Let the application may be placed before the Court of Ld. District & Sessions Judge (West) and Filing Section be informed accordingly.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.801/19, P.S. Nihal Vihar
U/s 20B (II)B NDPS Act

State Vs. Jai Ram

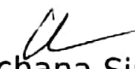
25.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
None for accused Jai Ram (stated to be JC in Central Jail
No.8/9, Tihar)
IO absent*

This is an application dated 14.07.2020 moved on behalf of accused/applicant Jai Ram requesting to provide him the case status and his bail status.

The Filing Section or the concerned official of the Court who is seized of the records of the case regarding bail application or orders, if any, is directed to send the orders of bail, if any, to the jail concerned to inform about the status.

With these directions, the application dated 14.07.2020 moved on behalf of accused/applicant Jai Ram requesting to provide him the case status and his bail status stands disposed of.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.318/19, P.S. Hari Nagar
U/s 394/397/411/34 IPC & 25/27/54/59 Arms Act

State Vs. Rajesh @ Bunty

25.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. V.S. Tiwari, Ld. Proxy Counsel for Sh. Mahesh K. Patel,
Ld. Counsel for accused Rajesh @ Bunty
IO SI Rahul with case file*

This is an application dated 23.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rajesh @ Bunty for grant of regular bail.

Reply dated 25.07.2020 has been filed by the IO. Copy of reply supplied.

It is informed that the aforesaid case FIR No.318/19 is registered for offences u/s 498A/406/34 IPC and not under the aforementioned offences, as mentioned in the present application.

Ld. Proxy Counsel for the accused wants to withdraw the present application, as the main counsel wants to make certain corrections and then wants to file it afresh, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1463
FIR No.761/20, P.S. Nihal Vihar
U/s 308/34 IPC

State Vs. Virender Singh

25.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Prem Prakash Mann, Ld. Counsel for accused Virender
Singh
IO absent*

This is an application dated 15.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Virender Singh for grant of regular bail.

Ld. Counsel for accused has taken the plea of *alibi* for grant of regular bail to the accused, on the point that he was coming from Uttarakhand and was at Mandoli Toll Tax at 9.18 PM and was not available on the spot of alleged occurrence.

The IO was directed to verify the Toll Tax Receipt filed by the accused and of the CCTV Footage but the IO has informed that both are not possible due to their policy of non-restoring/preserving the same.

The IO is not present nor the case file is produced. The Final opinion on MLC of the injured is also not being produced.

Let the notice be issued to the IO to appear in person with case file and with the Final opinion on MLC of the injured, positively on 28.07.2020.

IO to inform the copy of order through Whatsapp on his official mobile by the Naib Court (Prosecution) and also about the directions of this Court.

Be listed for hearing on the bail application on
28.07.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1475
FIR No. 346/20, P.S. Mundka
U/s 392/394/34 IPC

State Vs. Vikram

25.07.2020

(Physical Hearing)

Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Yogesh Rathee, Ld. Counsel for accused Vikram
SI Ramesh for IO ASI Phool Kumar, with case file

This is an application dated 20.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vikram for grant of bail.

Reply dated 25.07.2020 has been filed by SI Ramesh for IO ASI Phool Kumar. Copy of reply is supplied to Ld. Counsel for accused.

Ld. Counsel for the accused has submitted that co-accused Pradeep has been granted bail vide order dated 19.07.2020 of Dr. Jagminder Singh, Ld. CMM and on the ground of parity, the bail is being sought for this accused/applicant.

SI Ramesh for IO ASI Phool Kumar has informed that the accused Pradeep @ Deputy was arrested later on in the follow-up from whom the knife was recovered. It is submitted that it was a case of robbery on the point of knife by the accused persons who were in the auto as passengers and the complainant was also allowed to join as passenger and was looted with a bag of laptop and mobile phone and the act was in connivance of auto driver Pradeep @ Bholu who is still in JC.

Considering the facts and circumstances of the case, and that the applicant is not at parity with the accused Pradeep @ Deputy who was granted bail and that such kind of offences have been increased in recent days in the metropolitan of Delhi at large, also that the TIP of the applicant/accused is scheduled

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Bail application No. 1475
FIR No.346/20, P.S. Mundka
U/s 392/394/34 IPC

State Vs. Vikram

25.07.2020

for 28.07.2020, granting bail to this accused shall hamper the investigation at this stage, thus, the bail application dated 20.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vikram for grant of bail stands dismissed.

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1234
FIR No.120/20, P.S. Hari Nagar
U/s 376 IPC

State Vs. Akshay Kumar

25.07.2020

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. R.P. Tiwari, Ld. Counsel for complainant
Sh. V.K. Gupta, Ld. Counsel for accused Vikram
IO W/SI Anil Sharma with case file*

This is an application dated 17.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Akshay Kumar for grant of regular bail.

Reply dated 25.07.2020 has been filed by the IO. Copy of reply supplied to Ld. Counsel for accused.

Ld. Counsel for accused has submitted that it was a case of alleged rape on the promise of marriage and the accused was granted interim bail, that was extended upto 31.08.2020, by virtue of Resolution of Hon'ble High Court of Delhi regarding automatic extension of interim bail.

He seeks permission to withdraw the application with the liberty to file it at appropriate stage, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1262
FIR No.59/2020, P.S. Mundka
U/s 420/468/471 IPC

State Vs. Lokesh Sharma

25.07.2020 (Physical Hearing)

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Nagender Singh, Ld. Counsel alongwith complainant
Sh. Ajay Chawla, Ld. Proxy Counsel for Sh. Pushpendu Shukla,
Ld. Counsel for accused/applicant Lokesh Sharma
IO SI Ramesh with reply & case file*

This is an application dated 22.06.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Lokesh Sharma for grant of anticipatory bail.

Reply dated 25.07.2020 has been filed by the IO. Copy of reply is supplied to Ld. Counsel for accused.

Ld. Proxy Counsel has sought adjournment on the ground of non-availability of the main counsel.

Ld. Counsel for the complainant has informed that the accused is delaying the application only for the reason that the case property i.e. truck has not been recovered and the complainant is a poor person and is suffering for the loss of income due to such truck.

The IO has informed that the accused is not traceable at the given address on the application and Ld. Counsel for accused has informed that he has gone to his native place in Bihar.

Ld. Counsel for the accused is directed to furnish the complete details of the addresses, present as well as permanent, of the accused to the IO with supporting documents to be informed through Whatsapp on his mobile or through Email of Nodal Officer of Delhi Police of the District concerned, within 2 days, for consideration of the anticipatory bail application as the basic limb of bail is that the accused is traceable at the given address.

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Bail application No. 1262
FIR No.59/2020, P.S. Mundka
U/s 420/468/471 IPC

State Vs. Lokesh Sharma

25.07.2020

At this stage, Ld. Counsel for the accused requests for withdrawal of the application. The application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Directions given by the Court in this application, shall be complied by the accused.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1447
FIR No.59/20, P.S. Kirti Nagar
U/s 308/323/506/304/34 IPC

State Vs. Ganesh

25.07.2020 (Physical Hearing)

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Vineet Jain, Ld. Counsel for accused Ganesh
IO Inspector Surya Prakash absent (contacted through
telephone)*

This is an application dated 18.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ganesh for grant of interim bail.


Reply dated 25.07.2020 has been filed by the IO. Copy of reply supplied to Ld. Counsel for accused.

As per SCRB, the accused is involved in 6 cases, including, one Zero FIR.

It is informed that the charge-sheet has been filed on 22.04.2020. Ld. Counsel wants to ascertain the status of the charge-sheet and then wants to address the bail application, seeks adjournment.

At request, adjourned for hearing on the bail application on **29.07.2020**.

Issue notice to IO to appear with report of verification of medical grounds taken on that date.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1486
FIR No.342/20, P.S. Mundka
U/s 308/34 IPC

State Vs. Sunil

25.07.2020 ***These proceedings are conducted through video conferencing using Cisco Webex***

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Praveen Vashisht, Ld. Counsel for accused Sunil
IO SI Lahit Kumar Bhati
(all present through video conferencing)*

This is an application dated 22.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunil for grant of interim bail.

Reply dated 23.07.2020 of IO SI Lahit Kumar has been received through email. Copy of reply be supplied through email to the counsel of the accused.

Ld. Counsel has admitted that the dismissal of the bail application by the Ld. Sessions Court on 14.07.2020 on merits is not being informed in the application. He submits that he seeks interim bail on the ground of illness of mother and wife of the accused. No medical papers to support that ground are placed on record.

At the request of Ld. Counsel for the accused, as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1204
FIR No.59/2020, P.S. Kirti Nagar
U/s 308/323/506/34 IPC

State Vs. Manuver Hussain

25.07.2020

***These proceedings are conducted through
video conferencing using Cisco Webex***

*Present: Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Anil Kumar, Ld. Counsel for accused/applicant Manuver
Hussain
IO Inspector Surya Prakash
(all present through video conferencing)*

This is an application dated 12.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Manuver Hussain for grant of regular bail.

Reply has already been filed by the IO.

It is informed that the charge-sheet has been filed on 22.04.2020. Ld. Counsel wants to ascertain the status of the charge-sheet and then wants to address the bail application, seeks adjournment.

At request, adjourned for hearing on the bail application on **29.07.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.105/2020, P.S. Maya Puri
U/s 392/397/411/34 IPC & Sec 25/54 & 59 Arms Act

State Vs. Gotam @ Goutam

25.07.2020 ***(These proceedings are conducted through video conferencing using Cisco Webex)***

Present: *Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State
Sh. Jaspreet Singh, Ld. Counsel for accused Gotam @ Goutam
IO SI Vipin Malik
(all present through video conferencing)*

This is an application dated 23.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Gotam @ Goutam for extension of interim bail granted vide order dated 18.05.2020.

Ld. Counsel for accused has admitted that the interim bail was upto 20.07.2020 and that under confusion that it will automatically extend, he had not surrendered.

As the bail was not within the terms of Resolution of Hon'ble High Court of Delhi and there is number of involvements of the accused in other cases also, as per the report of SCRB and charge-sheet has already been filed as per the IO on 25.05.2020 before the Court of Sh. Rakesh Kumar, Ld. MM and it is moved even after expiry of the period of interim bail, Ld. Counsel for accused seeks permission to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.366/20, P.S. Mundka
U/s 308/34 IPC

State Vs. Naveen

25.07.2020 ***These proceedings are conducted through video conferencing using Cisco Webex***

Present: *Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Anuj Arya, Ld. Counsel for accused Naveen
IO SI Lahit Kumar
(all present through video conferencing)*

This is an application dated 23.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Naveen for grant of bail.

IO submits that the MLC has been deposited for final opinion but the same has not been received.

IO is directed to appear with final opinion of the MLC, positively, on 29.07.2020.

Be listed for hearing on the bail application on **29.07.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.614/19, P.S. Maya Puri
U/s 379/411/34 IPC

State Vs. Kamal Bedi

25.07.2020 ***These proceedings are conducted through video conferencing using Cisco Webex***

Present: *Shri Gyan Prakash Ray, Ld. Addl. PP for the State
Sh. Mohit Auluck, Ld. Counsel for accused Kamal Bedi
IO ASI Rakesh
(all present through video conferencing)*

This is an application dated 23.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kamal Bedi for grant of bail.

Reply dated 25.07.2020 of IO ASI Rakesh has been received through email. Copy of reply be supplied through email to the counsel of the accused.

It is informed that the first bail application before the Ld. Sessions Court has already been dismissed on 10.06.2020 from the Court of Sh. Manish Gupta, Ld. ASJ and the second bail application moved before the concerned Court of Sh. Pankaj Arora, Ld. MM has been dismissed on 15.07.2020.

It is also informed that the charge-sheet in this case has already been filed. The judicial record of the concerned case is required for hearing of the bail application.

The judicial record be summoned for hearing of the bail application on **28.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.07.2020